

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

C.P. (IB)/580(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES: **THE BANK OF MAHARASHTRA V/s**
KAVITA DILIP POL

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/580(MB)2023

- 1) Mr. Abhishek Samant, Ld. Counsel for the Petitioner and Ms. Sneha Prabhu, Ld. Counsel for the Respondent/Personal Guarantor are present.
- 2) Heard Ld. Counsel for the Parties. Ld. Counsel for the Respondent is directed to file and place on record Notice issued u/s 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, which is stated to have invoked guarantee.
- 3) Petitioner herein is directed to file and place on record Authorisation in favour of General Manager to execute further Authority.
- 4) Stand over to 13.08.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare